been put out which I think is incorrect.

Then Mr. Bhupesh Gupta has asked me another question as to whether the American Ambassador did see me. He did see me. In fact many High Commissioners and many Ambassadors are continually seeing me, and it is one of the functions of the Heads Mission of foreign countries to assess the result of anything that is happening in any part of the world. I would like to add that the American Ambassador, to be fair to him, did not in any way criticise any of the speeches; he did not have objection to anything that was said by President abroad.

Shri BHUPESH GUPTA: The question was, did he bring to your notice certain American papers. New York Times and other things, and point out to you, quite apart from what opinion he gave, that the American reactions were adverse to some of the observations made by the President? It is a very straight question and an answer can be given.

SARDAR SWARAN SINGH: It is a straight answer that there is no question of the American Ambassador criticising in any manner the speech of the President. As to what are the talks he had with me, it is a matter entirely between myself and the Ambassador.

SHRI BHUPESH GUPTA: Then you admit that he came to you with papers.

SARDAR SWARAN SINGH: I do admit and I have no hesitation in admitting that the Soviet Ambas ador sees me, the Czech Ambas ador sees me, and I do not know why the Communist Party should be upset if the American Ambassador sees me.

Mr. CHAIRMAN: We will now go to legislative business. The Appropriation Bill.

THE APPROPRIATION (NO. 5) BILL. 1964.

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, as passed by the Lok Sabha, be taken into consideration."

This Bill arises out of the plementary demands of Rs. 986.72 lakhs voted by the Lok Sabha on the 22nd September, 1964 and an penditure of Rs. 2.67 lakhs charged on the Consolidated Fund of India as detailed in the supplementary mands presented to the House on the 7th September, 1964. Detailed explanations in support of the demands have as usual been given in the footnotes below the supplementary mand statements. I would therefore confine myself to a few introductory remarks on some of the major items for which additional provision is required.

A total provision of Rs. 525 crores has been sought for expenditure on the relief and rehabilitation of new migrants coming over to India from East Pakistan. As hon. Members are aware, over 6 lakhs of persons have already come over since January, 1964, and the influx is continuing. The problem of their relief and habilitation is being tackled on emergency footing and several transit centres and camps have already been opened at various places for providing food, shelter, cash doles, clothing, medical relief, etc., to the migrants.

Tenements for providing accommodation to them are also being constructed. Besides the direct expenditure incurred by the Centre, grants are also being given to the States for the relief and rehabilitation of migrants. The additional requirements on account of such grants in-aid are estimated at Rs. 3 crores during the current year for which a separate

[Shri B. R. Bhagat.1

Supplementary Demand will be asked for later during the year, if necessary.

Hon. Members will, I am sure, welcome the scheme which has been drawn up for the raising of a National Development Corps with volunteers from among the new migrants. The Corps which is intended to be employed in developmental operawill provide ! disciplined. workers for the execution of projects and also gainful employment to the migrants. For the present, a start is made with three units to be located in Assam, Dandakaranya and Tripura.

i A sum of Rs. 3.43 crores is required for payment to the Oil India Limited by way of subsidy on the price of crude oil supplied to Indian Refineries Limited. The price payable by Refineries Limited and that chargeable by the Oil India Limited in which Government hold cent shares is regulated agreements between Government and each of the two Companies. The present payment liquidates the arrears of liability towards Oil India Limited for the years 1962 and 1963.

The setting up of the Export Credit and Guarantee Corporation accounts for an additional provision of Rs. 50 lakhs on the Capital side. The Corporation will administer schemes of export risks insurance, furnish guarantees to banks and provide supplementary credit facilities for promotion and development of exports.

A provision of Rs. 10 lakhs has been sought for setting up the Cemant Corporation of India which will be a wholly-owned Government Company. As hon. Members are aware, demand for cement has been rising rapidly. Additional capacity has already been licensed and advance approvals, also given, on the basis of which the production is expected to reach 12 to 12.5 million tonnes next year. Nevertheless, the capacity would have to be augmented considerably in the Fourth

Plan period and $a_{\rm S}$ the order of expansion may be beyond the capacity of the existing units, it has become necessary to set up a company in the public sector. Besides providing assistance in the promotion of plans for establishing additional capacity, the Cement Corporation will itself also set up units directly.

Among the other major items. might mention Rs. 8.25 lakhs for the purchase of additional shares of Consumer Co-operative Stores for coal and mica miners and a token Grant for the setting up of the Hindustan Steel Works Construction Limited. Hindustan Steel Works Construction Limited which will be fully Government-owned will set up steel works at approved sites based on approved project reports and in accordance with the working drawings supplied to it. Its first assignment is likely to be in connection with the construction of the first stage of the Bokaro Steel Plant.

The present batch of Supplementary Demands involves additional expenditure of Rs. 9.89 crores of which Rs. 8.18 crores relate to Revenue and the balance to Capital. The additional requirement will, however, be set off to the extent of Rs. 16 lakhs on account of receipts, recoveries, etc. The net outgo from the Consolidated Fund of India would thus amount to Rs. 9.73 crores. With these words, Sir, I move.

The question was proposed.

PROF. M. B. LAL (Uttar Pradesh): Sir, the Appropriation Bill before us . . .

MR. CHAIRMAN: I am sorry to interrupt you. I am afraid the House will have to sit till 1.30 P.M. The time alloted to this Bill is one hour and thirty minutes and the other business will come after that. We will sit till 1.30 P.M. I am very sorry to have interrupted you,

PROF. M. B. LAL: The Appropriaation Bill under consideration deals with Demands concerning many departments The time at my disposal is rather short and therefore it will not be possible for me to review the activities of all the departments with which this Appropriation Bill is concerned I will therefore deal with only two or three questions

As has been pointed out by the Minister, out of the sum of Rs crores, more than Rs 4 crores are for the rehabilitation of the displaced persons. This is a problem which, unfortunately, we have not been able to solve satisfactorily Many a time there have been talks between Ministers of Pakistan and of Irdia But it seems to me that there have been hardly any tangible results. The influx continues and quite a number of people continue to suffer from hardships caused by their displacement Sir all parties in Pailiament would readily vote for extra grant demanded by the Minister for the rehabilitation of the displaced But many of us do feel that the displaced persons have certain legitimate grievances with gard to the administration of rehabilitation work I feel that their grievances must be looked into and all possible efforts should be made to see that they are rehabilitated properly and they are in a position to lead a confortable life and earn a living in a proper manner Then, Sn wish to invite attention to the question of food and agriculture I am sorry that I was not present when the Minister spoke on the 21st September in reply to the food debate. But I have carefully gone through the speech delivered by him in the Rajya Sabha on the 21st September, and I constrained to remark that the Food Minister has failed to assure the people of any substantial relief from the hardships of high prices It seems that the Food Minister feels that the situation cannot be met by him far as the near future is concerned, and he has left the people of India almost to their fate Sir, I am sorry to point out that the situation is deteriorating and that the public mind

is considerably agitated over the ques-And I feel sorry to say that the certain Government is, at least in adopting attıtude an bureaucratic character in handling the public agitation on this question I am sorry to say that in many States peaceful agitations are being handled in a manner which reminds us of the days of British imperialism While in Mysore State section 144 has been promulgated, in some other States such as Andhra Pradesh and Bihar, filing and lathi-charges are resorted to I am sonly, Sir, to point out to this House that on the 25th of September a peaceful procession organised under the leadership of an ex-Member of the Legislative Assembly of Bihar, Mr Lakhan Lal Kapoor, was not properly treated by the government Mr Lakhan Lal Kapoor was beaten . . .

SHRI FARIDUL HAQ ANSARI (Uttar Pradesh) By the Superintendent of Police

Prof M B LAL by the Superintendent of Police in the very eyesight of the processionists. This caused commotion, and on the pretext of that commotion, the Government resorted to firing with the result that two men lost their lives. Firing and lathi-charges are being resorted to in Bihar, in certain other places also. There is a report that there has been a lathi-charge and firing in

SHRI P N SAPRU (Uttar Pradesh) How have you ascertained these facts?

Prof M B LAL I have been told by responsible persons and I shoulder full responsibility for the statement that I am making here. It has also appeared in the press, and I have been personally told by persons in whose veracity I have as much confidence as I have in my own integrity and veracity. It seems that the Government of Bihar is resorting to ways of British imperialism

3508

[Prof. M. B. Lal.]

It seems that it has inherited that mentality of British imperialism. I beg to submit, Sir, that that way the situation cannot be improved. If the Government wishes to improve the situation, the Government will have to take positive steps to remove the difficulties from which the people of India are suffering. You cannot stop way. that The agitation British Government tried to adopt these methods but they were only able to antagonise the people against imperialism. Does the Government of India wish the people to be antagonised by their officials through these brutal means and methods? I beg to submit, Sir, that serious notice must be taken by Parliament and by Government.

Sir, I cannot stop talking about that without referring to a serious case concerning a Member of Parliament A Member of Parliament, Mr. Priya Gupta, was very badly treated by the Government. Sir. he was arrested at one place. The jail authorities refused to admit him in the jail, and he along with certain other persons was taken to another place. And when the jail authorities of that place refused to accept him, then he was taken back to the old place where he was arrested and here the jail authorities again refused to admit him to the jail. And for more than two persons hours concerned had to remain sitting outside the jail. Then he along with others was taken to the Superintendent of Police. Thev were subsequently brought back the Superintendent of Jail admitted them to the Jail at about 11 in the night. I wish to submit, Sir. if Members of Parliament are so treated, how can we expect that fair treatment will be meted out to persons who do not belong to the category of Members of Parliament or Members of a legislature? I feel, Sir. that the Government will have to take serious notice of the matter. I wish to warn the Government that if they resort to these methods, the Government will not be able to coerce us to silence; it will only make us more indignant and will lead us to agitate strongly against this attitude of the Government.

Many of us who belong to the Samyukta Socialist Party, have fought against the British imperialism and they will also be prepared to fight against the high-handed ways of the present Government.

Sir, I will, in the end, again request the Government to pay more serious attention to the food problem than has so far been paid. I am told that there is sowing season and seeds are to be supplied in great quantity. From the speeches of the Food Minister I did not feel that the Government is seized of the matter, and remunerative incentive whatever prices you may be able to assure to the agriculturist, the production of food-grains cannot increase unless it is possible for the agriculturist to sow seeds in time. I, therefore, beg to submit that the food situation deserves much more careful attention of the Government than it has so far received. Mere assertions highest priority will be given to the question of food production will not solve the problem. While remunerative and incentive prices will have to be provided to agriculturists, all possible attempts will have to be made to see that consumers are able to get foodgrains at prices within their reach. The two problems will have to be handled together.

Sir, with these words I resume my seat.

Shri BHUPESH GUPTA (West Bengal): Mr. Chairman, Sir, I fully share the sentiments expressed by the previous speaker with regard to the manner in which the Government are behaving in the context of the agitation for food. Mention has been made of Bihar. I can only say that I have got letters to show that 1,000

satyagrahis are being ill-treated, that they are not treated as political workers at all, a thing which even the British never did in their later days. Now I need not go into this. I should like here to deal with one aspect of the matter which occurs in Demand No. 93, Rehabilitation, and my subject today would be the Dandakaranya Development Authority.

Sir, if I am taking up this subject, it is not because I have some special interest in any kind of official rivalries, conflict of authority and power. I am only concerned with the fate and future of thousands of people, uprooted from the soil, materially ruined, who have been sent there with the assurance that they would be rehabilitated in the Dandakaranya area and to whom we have made pledge. Time has come today to examine as to whether we are fulfilling this pledge or we are breaking at the heart what we have promised to the ear!

My charge against this Government is that the Central Ministry is displaying utter callousness and is introducing an element of bureaucratic mentality in the administration of Mr. Dandakaranya. Chaicman. naturally I would take this opportunity of inviting the attention of the House to the melancholy delay, how things are being mismanaged, misarranged and how things are being allowed to go from bad worse.

As you know, Sir, hopes were roushopes are ed. But these belied. And when I say that hopes are belied, I have in mind not merely those who support the Opposition but also those who support the Congress Party and the Congress Government in West Bengal. If you read newspapers, you will find that there is nothing but condemnation of officers in manner in which certain behaving. Dandakaranya are if you look at the newspapers in Bengal owned by Congress Ministers,

you will find what the Minister for Rehabilitation or the Deputy Minister called drastic criticism against D.D.A. Among the critics I would include even the West Bengal Government. As you know, I have no love lost for the West Bengal Government under the control of the Party. Even Congress when the scheme was started, there was a lot of confusion and misgiving in the public mind but after a lot of discussion in this House and the other House. an important meeting was called by Prime Minister Nehru on 16th June 1960. That meeting was attended by. apart from the Prime Minister of that time, Shri B. C. Roy, the then Chief Minister of West Bengal, Mr. P. C. Sen, who is now the Chief Minister of Bengal, Shri Asoke Sen, the Law Minister of the Government of India and Mr. Mehr Chand Khanna. the Rehabilitation Minister of time. Certain conclusions were arrived at at that meeting not regard to the scope and object of the Development Authority but also with regard to the administrative outfit or apparatus, whatever you call it. The results of the meeting were contained in a memorandum which appeared over the signature of no other than Pandit Jawaharlal Nehru, dated the 17th June 1960. Among other things. it dealt with many questions as I have said; one thing was said very clearly, namely, that the D.D.A. should be an autonomous body and should be given wide powers and if this I may quote from particular memorandum, it stated:

"Considerable measure of autonomy should be given to the Authority controlling it."

These are Pandit Nehru's words. In paragraph 9 of the same memorandum which appeared over the signature of the Prime Minister, again I mention, it was stated:

"The Chairman should be chosen with care and should be a person of outstanding ability in regard to the problems facing the Authority."

[Shri Bhupesh Gupta.]

Therefore he laid down the policy and standards for the selection of the Chairman. Then it was said that the Chairman and the Authority should prepare a Plan for five years, that is to say, they must look ahead and prepare a plan. That is also stated in the memorandum.

The first choice under the was. injunctions or instructions of that memorandum, Shri Sukumar who was our first Election Commissioner. About his ability and integrity. I need not say very much and the second choice naturally was from the Bengal cadre but the choice was Mr. Saibal Gupta, another man of considerable ability and personal honesty. That is why he was chosen: otherwise he would not have been chosen. Therefore, the fact that the Government chose and selected him ever admits that he was the type of man for the assignment that was given to him. One should have expected that things would go on but it did not. To-day the has become a cesspool of nepotism, self-seeking on the part of some officials, confusion and conflict of authority, etc. The result is, waste of public funds, lag in implementation of the decided policies even and absence of policies because the Authority is not properly functioning. Above all, the human approach which should be the proper approach and which was stressed in the memorandum prepared by the Prime Minister, appears to be at a heavy discount. How can you have the tasks fulfilled The conflict then? between Authorities-the Chairman and the Chief Administrator—is only a manifestation of certain very wrong things for which the Ministry here in Delhi is particularly responsible. I will be the last person to take up the brief for any officers; as you know I am not interested in anyone. As far as Mr. Gupta is concerned, I do not think I have even seen that gentleman, let alone talked to him. Therefore I am not concerned with bureaucratic rivalry. I am concerned, again

I repeat, about the conditions of the hapless refugees there and if Administration goes wrong, everything goes wrong there, because they are the trustees and it looks as though the authorities there, specially the Chief Administrator. Johnson, were more interested in the welfare of the officers there, to be precise, some officers, than in welfare of the displaced persons. This is my charge and I make it solemnly with all sense of responsibility for proper investigation by the Government.

The first Chairman of the Authority found it difficult to continue there and I think in a letter written to Mr. Khanna dated April 1963, he demanded, on account of very many things, the recall of Mr. Johnson who was at that time and who continued to be the Chief Administrator there and I am informed that copies of that letter were circulated to the Ministry with Mr. Khanna's comments on it. We should like this letter to be placed on the Table of the House and made available to the Prime Minister and other Members here.

Now when Mr. Gupta took over after the death of Mr. Sen-who was also thinking of resigning on account of this interference by the Chief Administrator because he could not function properly in line with the objectives set before the D.D.A.,--there was naturally doubt in his mind as in the minds of many people in West Bengal which were expresnewspapers. Therefore sed in wanted to know what would be the position of the Chairman in context. Here he was given a clear assurance in March 1963 by Minister Khanna, the previous Rehabilitation that the Chairman would be the Head of the Administration and that all officers including the Chief Administrator would subordinate to him. This assurance was necessary with a view to making it function properly because if it is to function as an autonomous institution and the Chairman is to be the

Head of the Administration, it stands to reason that he should have naturally, proper and effective control over the entire Administration at all levels. Now that was actually not done in practice.

What was all the time there was dual authority and a parallel administration under, shall we say, Chief Administrator. Even when Mr. Sen was in charge of the Authority, when he fell ill, Mr. Johnson took over more and more functions of the Chairman and built up a little empire of his own there. That we all know and that became the subject-matter of very strong criticism on the part of the newspapers in Bengal, by the refugees and other knowledgeable people. It went on like that. This continued. Now we are told that he has resigned but is it not a fact that when Mr. Tyagi over the Ministry from Mr. Khanna and Mr. Mathrani came again as the Secretary of the Ministry of Rehabilitation, they had some and confabulations and discussions with Mr. Johnson and at that time, in April, here in Delhi, I put it, Mr. Mathrani was looking for another I.C.S. officer who would be the Chairman of the D.D.A.? In April this year, therefore, long before the resignation letter was submitted or the present phase of controversy developed, Mr. Mathrani, functioning close collaboration with perhaps and certainly with Johnson, was looking for a substitute Chairman and indeed was asking Bengalee whether another officer was available. The situation was created thus step by step where the present Chairman had to resign. It was not a question of any of his personal right or authority. He was . not given the necessary authority and the necessary responsibility to discharge the duties assigned to the D.D.A. Why, in that case, an honest, able officer should continue in such a position, I ask the Minister? He is not there, but certainly he should come and answer. Here, Mr Chair-

man, I should give you one or two examples to make the position clear. Despite the assurance of the Prime Minister and Mr. Khanna, in a certain note circulated, Mr. Johnson said that the function of the Chairman only to hold a 'watching brief', was one of general supervision, that he should not come into the picture of implementation of anything; the person who was to be the chief executive was now called by Mr. Johnson, who is to be subordinate to him. one who holds a 'watching brief'. You cannot settle the refugees; you cannot carry out the great and big assignment by holding a 'watching brief'. Yet it was said so in documents circulated amongst the officials. and the officials know better. Therefore here again you see; as far as the Chief Administrator is concerned, he was empowered to make appointments, was empowered to posts in Classes II, III and whereas the Chairman was allowed to create posts in Class I. and that also up salary to a Rs. 1,500, and so on. Most of posts and appointments were made behind the back of the Chairman and even without his knowledge by the Chief Administrator. And how could he run the organisation when. the one hand, his authority was being challenged and, on the other hand, the Chief Administrator was making the appointments of personnel, who are responsible for running the show.

With regard to the sanction of schemes and so on, the Chief Administrator was authorised to sanction schemes up to Rs. 5 lakhs, and also make purchases up to Rs. 25 lakhs. As far as the schemes are concerned, 99 per cent of the schemes fell in the category of Rs. 5 lakhs and thereby enabling the Chief Administrator to handle them. Here the Chairman did not come into the picture. You may ask: What about the bigger schemes? These schemes were broken up in order to them within the range of Rs. 5 lakhs, and this is how things were

[S'iri Bhupesh Gupta.]

Thus 99 per cent of the schemes were handled by the Chief Administrator. Then overstaffing took place; wastage took place, and certain cottage industries which were run were found to be running at a loss and that gave no security to those people who were working there; this was found when a cost accountant was brought in to investigate into this matter.

Take the case of travelling allowance bills, another source of wastage of public funds. In 1959 the travelling allowance bills came Rs. 3,79,989, and in 1963-64 it went up to Rs. 6,99,454, in round figures. shall we say, 7 lakhs of rupees. Travelling allowances bills and the running cost of the vehicles, etc., repairs, maintenance, etc., came to 14,48,000, a big amount. Even when the tours are made by officers in the project vehicles, they charge daily allowance there, and you will find that daily allowances are charged there when there is no warrant for charging such an allowance. Mr. Sukumar Sen tried to stop such a thing, but was not allowed, and ultimately he had to make complaints to Shri Khanna. This continuing there. Therefore wastage is taking place. It is a question of money-grabbing, not merely wastage, this is what I would say. And sometimes, when there is no travel expenditure involved, daily allowances are charged; it is a kind of built-in-feature in the administration; this how indeed certain officers, most of them—I should say—are of course proteges of Mr. Johnson.

Mr. Chairman, then I should also like to point out another example of how the money is wasted. As far as reclamation machinery is concerned, the opinion of the Chairman was that there was no need for increasing the tractor strength of the Dandakaranya project, that on the contrary there was need for reducing the tractor strength. But suddenly a letter came from the D.D.A. office there to New

Delhi asking for 10 new tractor units involving about 150 new tractors and requiring foreign exchange of order of Rs. 3.25 crores-not a small amount. But do you know how this came? It came without the knowledge of the Chairman at all: he did not know until after three months that such a request had been made: and the Ministry here, instead pulling up the officials who sent in this manner, behind the back of the Dandakaranya Development Authority or its Chairman-the requisition for such tractor units involving so much in foreign exchange alone, well, they sanctioning obliged them by tractor unit. And I have already said that the Chairman thought that it was not necessary at all. happened thereafter? Sir, here in this House, some time back it was that tractors were not needed and Mr. Mehr Chand Khanna declared that the Government would be selling certain tractors which they did require. And Mr. Johnson wrote a note later on saying that he did not have the land but that he discuss it with the State Government and get some land temporarily or otherwise in order to utilise this tractor unit. Even before the land had been found the Government was approached by the authorities there, by the officials there, behind the back and the authority of the Chairman, in order to get the sanction of so much funds to buy tractors and so how the tractors are being used, we do not know. Even Mr. Johnson could not produce proper justification buying so many things and he was looking out for some kind of land and so on. This is how they behaved in this matter. Now is it not a serious matter for the Chairman or any body in that position to remain there? Let alone an able officer, is it not a serious matter for anybody to remain there if the head of the administration is insulted, ignored and left in the lurch in this manner, as has done? And Mr. Johnson got it done; with his knowledge and authority it was got done.

SHRI AKBAR ALI KHAN (Andhra Pradesh): How does Mr. Johnson come into the picture?

Shri BHUPESH GUPTA: Here again it is a question of corruption; I will tell you. The hon. Minister said that the previous Chairman did not bring anything to the notice of the Government. Well, I wish he had known facts a little better. I knowledge of these facts; it appeared in the Bengal papers and other papers also, that the Chairman, Mr. Saibal Gupta, met the Minister and on his instructions also met the Director of the Central Bureau of Investigation, that as many as 13 officers had been involved in various charges of corruption. And he met, I think, Mr. L. P. Singh of the Ministry of Home Affairs How do you say then that things did not come to the notice of the Government or were not brought to the notice of Government? I understand two officers of the Central of Investigation went to Dandakaranya to look up some files, and these files, we understand again, Johnson denied by Mr. when the same agency asked for them. Therefore I wish to make mention of these facts also.

You will note also that, instead of taking steps against corruption, Mr. K. C. Ghosh, I.P., who was appointed as anti-corruption offion 21st December, 1962, was. cer made to relinquish his charge on 30th June, 1963; for only six months he was there; then the post was abolished and he was asked to tender his resignation and go away. here again Mr. Ghosh made complaints to Mr. Sukumar Sen when the with alive. and latter was Sukumar Sen's death Mr. Ghosh was facing interference from the side of Mr. Johnson in the matter of fighting corruption. Incidentally, most the corrupt officials have become people who function under the protected wings of Mr. Johnson and have developed certain vested interests

there. Therefore it is not right to say otherwise; these things had been brought to the notice of Government and I would like to know what has happened to that inquiry, Mr. Chair-And as far as Mr. Tvagi is concerned, he said he did not receive any letter. I should like to whether he received any letter from the Chairman, Mr. Saibal Gupta, in July, in which he pointed out that there were defects both in conception and in execution of the projects. and that moneys were being wasted there. I should like to know whether any such letter reached his hands. If it did, why did he say here that nothing was known to him? prisingly enough, when Mr. Saibal Gupta was trying to meet Mr. Mahavir Tyagi after he had taken charge of the Ministry, some people including Mr. Johnson and Mathrani saw to it that he was not in a position to meet him. Telegrams were sent, at least three times. understand, requesting Mr. whether Mr. Saibal Gupta could come and meet him here. But they were ignored. When Mr. Tyagi was going to Mana via Bhopal, Mr. Saibal Gupta wanted to avail of the opportunity and meet him there. But from here a telegram went to Mr. Saibal Gupta advising him that he should go to Calcutta to attend a meeting of the Selection Committee because the Chief Administrator would not be in a position to attend it. And it was clear from this-what happened--that there was an attempt to him, the Chairman, from meeting Mr. Tyagi. Therefore I demand from here an inquiry into the episode. Mr. Chairman, I can many such examples of officers not being allowed to meet the Chairman. There were complaints and brought them up here even when Mr. Sukumar Sen was alive, and I brought it up again on the last occasion I spoke on the subject. I repeat it here. How can you run the administration when officers are not allowed to meet Chairman or are discouraged from meeting the Chairman?

[Shii Bhupesh Gupta]

1 PM

I will give one example of inhuman ty n this matter, in a problem which is human As many as 814 families in Umarkhote were facing starvation and the Chairman ordered a census of the rice crop and also the stocks held by the people to find out and determine what kind of relief should be given A report was made and it was duly submitted to Mi Johnson in March last But for three months Mr Johnson sat on this report and after three months when he was leaving he said nothing should be given (Time bell rings) I am finish ing. Sir That is what I say, Meanwhile Mr Chairman, we are told they made some assistance available to these poor people

As for bigger plans, there are hardly any such schemes There is irrigation facility The land should be cultivated to give a livelihood to the refugees, because must be dependent on that land But what do we find there? Selected crop surveys are taken and basis of the selected survey claimed that the production has gone up whereas in the vast fields the production is very negligible by they create an artificial picture that things have improved a great That is not at all the case deal

You see, as in other spheres also, there is a lot of malpractice and inhuman treatment, we understand from the Bengal papers which have published some extracts from the letter of resignation submitted to the Minister by Shri Saibal Gupta Many such things have been cited Should they not be gone into by the Government and a proper investigation held?

As far as the local people are concerned the people of Orissa—Members from Orissa are sitting here—and the people of Madhya Pradesh are concerned, it was stated in the

Prime Minister's memorandum that they should be given proper emnloyment and taken in-as many as possible But how many of have been taken? In the class III category of employees only 284 are from Orissa, 162 from Madhva Pradesh and 179 from West Bengal, out of a total of 3 355 In the case class IV category, 373 are from Orissa. 155 from Madhya Pradesh and from West Bengal, out of a total of What about the adibasis? Only 264 adibasis have been taken into the categories III and IV out of the total employment that has been given, of 5199 These are the facts and I speak from official figures

Mr Chairman, I do not wish to take more time of the House on this subject I think I have given sufficient indication and sufficient facts figures to make it clear to the House that the Dandakaranya Development Authority must receive the attention of the nation, that it must receive the attention of the whole nation for we are solemnly committed to serve the refugees We feel very strongly about it, Mr Chairman, coming as we do from East Bengal Shri Sukumar Sen came from East Bengal Shri Saibal Gupta, I understand, also came from East Bengal That is why every one of us feels very deeply and humanely about this agonising and painfully human problem, and when we see that the DDA where the Government has sunk so much where every year we are spending over a crore of rupees, has been made into an institution where this kind of executive and bureaucratic aggrandisement goes on and the permits this aggrandisement, when we see Mr Johnson-whatever may be his qualities—is lacking in human sympathy and temperament, speaking the language of Bengal and he is in charge of the administration and is functioning in a manner detrimental to the refugees which has created misgivings and apprehensions in the minds of many of them, and which makes it impossible for the best

people to go and assume responsibility is it not our duty to go into the question with a deeper sense of ressonsibility and see that things are put right?

Therefore, I demanded that the Prime Minister himself should go into this question. But I was utterly disappointed. It is regretable that Mr. Tyagi instead of correcting things, permitted himself to be carried away in this matter by Mr. Mathrani, the Secretary of the Department and Mr. Johnson. I do not know any of these two gentlemen. We have been about Mr. Johnson and in the past I have brought the matter to you. Ever since Mr. Sukumar Sen came into the picture complaints have been made. Maybe he is an able officer, but he is thoroughly unfit to tack e a problem of such human dimensions as the refugee problem and to run an administration such as the Dandakaranya Development project. Mr. Chairman, I re-state again this SOlemn suggestion that the Government has got to act in this matter, if the want to prove their bona fides; and if they want to prove to the people, to the refugees of Bengal and to the people of India, that they want make a success of the Dandakaranya Development project. Let them live up at least to the declaration made by Prime Minister Nehru, and contained in the statement of 1960, and let them overhaul the entire administration. I regret that Mr. Johnson has brought here as Additional Secretary or somebody. He will naturally in charge of the channel through which everything will pass. I do not wish to say anything personal against this officer, Mr. Chairman, I am only interested in the refugees and in the displaced persons. I am interested in making this project a success and am interested in seeing that cesspool of what is corrupt, evil and inglorious, is eliminated. And once again, let us live up to certain declarations and high ideals we had set for ourselves. That will be the only way of tackling so human and noble, a problem as we have in the Dandakaranya Development project. Thank you.

Shri LOKANATH MISRA (Orissa.): Mr. Chairman, after the long speech of Mr. Bhupesh Gupta, if I again continue on the subject of rehabilitation it will be exercising the patience of this House. But I hope the House will excuse me if I generalise some points.

[THE DEPUTY CHAIRMAN in the Chair.]

Madam, this relief and rehabilitation problem has not been properly tackled even though it is as old as the Congress Ministry in this country. In this connection I would like to indicate that the Government of Orissa which is also a member of this Dandakaranya Development Authority, had suggested to the Government of India that without evolving an industrial complex for this project, it would not be possible to settle all the refugees, particularly when there are fresh influxes from We had some refugees about two years back and the Government of Orissa tried to settle them with the limited land available there. Now the number has been going on increasing and with these increasing numbers it would never be possible to settle them on land alone. So agriculture is not going to provide them with a livelihood. It is only an industrial complex that can provide some sort of an occupation for them. Naturally then, if the suggestion that was put forward by the Orissa Government is seriously looked into by the Government of India and if an industrial complex is made to grow there, then alone can this settlement be possible.

Shri Bhupesh Gupta has referred to an incident between the Chairman and the Executive Officer. From what he has narrated, it seems that officers of the highest rank also, when there is difference between them fight among themselves as school children.

[Shri Lokanath Misra.]

A better sort of behaviour was expected of them It is really painful that responsible officers who were sent to the Dandakaranya Project to hold responsible positions nave fought out between themselves as school children One of them has resigned

SHRI BHUPESH GUPTA: That is not the position. The Excecutive Officer made it impossible for the Chairman to function, for his own reasons

SHRI LOKANATH MISRA. Then the Executive, Officer behaved as a school child

SHRI BHUPESH GUPTA: Administrative Officer.

SHRI LOKANATH MISRA Whoever he is Madam, there is an item here covered by Demand No 37, wherein sanction is asked for a sum of rupees seven thousand. It is a charged item and so I am not supposed to go into it but I would only speak on the principle of it Here the Demand is for money to be paid to a third party on account of an accident, a third party killed in an accident. Now, anybody who is a car owner in this country knows that he has to insure his car before going in for registration. There, the general insurance covers the risk either the third party risk or property Government seems to be an exception to this rule I do not know why the Government should have been exempted from this rule This rule is for the entire country and every private individual who owns a car has to go through the rigour of the rule and Government ought also to go through it, obey its own rules and here, because there was no insurance cover, the public exchequer has been asked to pay this sum. If the vehicle had been insured, then the insurance company would have had to pay. I would request the hon Minister through you. Madam to look into this matter and order all Government vehicles to be insured with the general insurance comparies.

I now come to the question of foreign exchange. In this connection, Madam. I want to bring to the notice of the hon. Members here a very interesting incident There is a concern in Calcutta by the name of Khemka & Co This company supplies all the materials for the Balimala Project which has been taken up by the Orissa Government This is a project costing about five to six crores of rupees and the State Trading Corporation is supposed to get all the materials imported into this country I do not know, but some of the people who deal in business probably would know much better than myself. This Khemka & Co includes two eminent ladies of Orissa as Directors

SHRI BHUPESH GUPTA: Who are they?

Shri LOKANATH MISRA: They are, I am told, the wife of the ex-Chief Minister and the wife of the present Chief Minister, and they have supplied the entire material for the Balimala Project and the socialist country for which my hon friend, my esteemed friend, Shri Bhupesh Gupta, has the highest regard, has given that concern a commission worth twentysix lakhs of rupees.

SHRI ABDUL GHANI (Punjab): Only?

Shri V M CHORDIA (Madhy≇ Pradesh) Only?

Shri LOKANATH MISRA I do not know how it has been paid, whether in foreign exchange or on rupee account. The Finance Minister has to account for it and I would request him to specifically reply to this point

SHRI B R BHAGAT. Is the hon. Member sure of his facts?

Shri LOKANATH MISRA: I am only an ordinary Member. The Minister must be aware . . .

SHRI B. R BHAGAT: But you give me notice You write to me and them I can tell you.

SHRI LOKANATH MISRA I have given you notice on the floor of the House

SHRI BHUPESH GUPTA Then, in that case he will have to invite us for breakfast every day

SHRI LOKANATH MISRA I have given notice on the floor of the House and the Minister may kindly make a statement on this

Shri B R BHAGAT I will but for convenience I might be given some time. Every day names are mentioned and we are asked to give information. I only suggest for the sake of convenience, that if advance notice is given, I can collect the information but on the spur of the moment...

SHRI LOKANATH MISRA Madam, I have given time

SHRI BHUPESH GUPTA Madam, I told Mr Tyagi to be present in this House and I told him that I would be speaking

SHRI B R BHAGAT He is busy in the other House.

SHRI LOKANATH MISRA My time is being taken

SHRI B R BHAGAT My hon friend Mr Das, is here

SHRI AKBAR ALI KHAN The Deputy Minister is here

SHRI BHUPESH GUPTA· I have sympathy for him

SHRI LOKANATH MISRA Then there is another item here under audit

THE DEPUTY MINISTER IN THE MINISTRY OF REHABILITATION (DR MONO MOHAN DAS) Madam, the hon Member, Shri Gupta, expressed his sympathy for me May I point out to the hon Member I do not need his sympathy?

THE DEPUTY CHAIRMAN That is all right, Mr Das

SHRI LOKANATH MISRA Madam, the time taken by all the Ministers and these exchanges should not be counted in the time allotted to me

THE DEPUTY CHAIRMAN Mr Misra will continue No interruptions, please

SHRI LOKANATH MISRA There is another item under Audit I need reter to it only because the special audit of Orissa is pending with the Auditor-General, else, I would not have referred to it Now, the Prime Minister assured the other House, during the last Budget Session, that Government would not be taking up Orissa's case till the receipt of the Special Audit Report from the Auditor-General It is more than a year and half since that assurance was given I would not have mentioned this here but for the fact that I gave notice of a Short Notice Question on this point which was not accepted. I want now a specific leply from him about the exact stage of this special If this Short Notice Question had been admitted. I would never have bothered the Minister and now he cannot take the plea that there was no notice served on him Earlier I did serve a notice which he refused to accept and now therefore I have to refer very painfully on the floor of the House to the fact that this special audit is pending I do not know the reason why it is pending for more than a year and half Mr Bhatnagar the Deputy Auditor-General went to Orissa and demanded certain clarifications from the Orissa Government and the Orissa Government is in a very embarrassing position because it does not know what to give in reply and this has kept the entire thing pending in the air for one year and more This is how the Audit Department of our Finance Ministry is working

SHRI B R BHAGAT But the Auditor-General is an independent officer

SHRI LOKANATH MISRA. Now, Madam, there are various allegations against various State Chief Ministers.

[Shri Lokanath Misra.]
The Sanihanam Committee has submitted its report to Government. The reports appearing in the newspapers say that it is going to be accepted in part. I do not know the intention of the Government. It was a Committee, Madam, which consisted of all shades of opinion. Members from all parties.

SHRI B. R. BHAGAT: This may be important but what relevance has that with the Bill? The Bill does not ask for . . .

SHRI LOKANATH MISRA: That is for the Chair to indicate

SHRI BHUPESH GUPTA: We can discuss this. It is the convention of the House, not your House.

Shri LOKANATH MISRA: Madam, I am surprised that the hon. Minister gets up to bring to your notice certain facts as if you do not know them. Madam, you know them pretty well.

Now the Santhanam Committee was composed of people belonging to all shades of opinion and I expected that Government would accept it's report in toto. There seems to be a division of opinion in the Cabinet itself. The Prime Minister, in the course of a statement, says that there is poverty in the country The Home Minister says that there is corruption in the country while the Minister controlling Ministry which is supposed to be the mouthpiece of the Home Minister and the Prime Minister, namely, the Information Minister goes on saying that there is absolutely no corruption in this country compared to other countries.

THE DEPUTY CHAIRMAN: Now, please tell us how what you say, deals with the problem we are discussing here.

Shri LOKANATH MISRA; This is corruption, Madam, and corruption is probably the most important thing in the country today. That is a burning question.

Prof. M. B. LAL: It concerns all the Departments mentioned in the Bill.

SHRI BHUPESH GUPTA: It is a sadachar affair!

SHRI B. R. BHAGAT: But we have not asked for any grant.

SHRI LOKANATH MISRA: the Minister of Information and Broadcasting finds the market which for her is Connaught Place, crowded. She finds long queues standing in front of cinema houses. This is the assessment she gets about poverty in India. If Connaught Place represents the entire country of India, then I have nothing to say. This shows how her source of information is correct. I would only leave it at this stage. She is supposed to be the mouthpiece of this Government. This is how the Government functions. One Minister says one thing and the Prime Minister who is supposed to be making policy statements says that there is poverty in this country; he says there is corruption in this country and the Minister of Information and Broadcasting says, and goes on distributing the news to the world, that there is absolutely no corruption, there is absolutely no poverty in the country. This is really ridiculous. I brought it in connection with the division in the Cabinet. If the Cabinet is not unanimous in accepting the Santhanam Committee's Report, there is no fun in constituting such a Committee and . . .

SHRI BHUPESH GUPTA: Ask us to sanction money.

Shri LOKANATH MISRA: asking to sanction money for it. After this, I will only deal with a small point, a small item, and then sit down. Oil India Limited forms part of this demand and the Minister cannot get up to object to it. Oil India Limited has sanctioned a motel. It is not a hotel. It is a motel. The motel was sanctioned near the Palam aerodrome. The land was taken from the Ministry of Defence, as if the Ministry of Defence does not have to deal with other suffi-

ciently important things and a motel is more necessary than the Detence Ministry's requirements. All the same it was done. We do not object till then After that something objectionable happened. It was given by negotiation. No tender was called. This particular motel has been given to a private party here without any tender being called. Will the hon Minister of Finance.

SHRI BHUPESH GUPTA Which is that party?

Shri LOKANATH MISRA I do not know, but I understand that he is a party who resides in Delhi and he must be nearer and closer to the Minister or to somebody in authority. The Minister should kindly explain why this was given to a particular individual without calling a tender.

SHRI B R BHAGAT: Madam

THE DEPUTY CHAIRMAN You may answer later.

SHRI LOKANATH MISRA Fo not be in a hurry Before winding up, I would again reiterate that the Santhanam Committee's Report should be accepted in toto.

Now, I would come nearer home for about two minutes and you may kindly allow it. I wanted to give a calling attention notice, but because it is purely a State subject, it could not be brought in the shape of a calling attention notice. In Orissa for the last two days we are in a state of chaos and the educational institutions have been closed

SHRI P N SAPRU (Uttar Pradesh). Only for two days

SHRI LOKANATH MISRA. Nobody knows for how long we are going to be in chaos. This is your creation. You have created chaos only for two days, but nobody knows...

THE DEPUTY CHAIRMAN: Anyway, you wanted to say it in two minutes.

SHRI LOKANATH MISRA. Now, we are in a state of chaos, as I said Day before yesterday sixty students were latni charged Some were arrested. Yesterday, again 200 girl students and boy students have gone on a hungerstrike. Nobody knows how long they will go on with the hunger-strike. This has all been created, I would allege, because of the behaviour of our Chief Minister He posed to be the students' leader in Orissa and it was at his instigation that the Orissa Assembly was captured, though temporarily, by the students It is all a creation of the Youth Congress and one of the Deputy Ministers happens to be the President of the Youth Congress in the State Naturally I would also very much implore that you would kindly see that these things are also gone into

Thank you, Madam

श्री विमलकुमार मन्नालाल**र्जः चौर**ड्या : उपसभापित महोदया जो पूरक अनुदानों के लिये माग प्रस्तृत की गई है उसमे मख्यतः विस्थापितों के बारे में भी माग की गई है। हमारे जो भाई पूर्वी पाकिस्तान से साप्रदायिक-ता की ग्राग में झलम कर यहा ग्राए थे वे इस ग्राशा से ग्राए थे कि यहां पर हमें कुछ राहत मिलेगी किन्तु यहा ग्राने के बाद भी कुछ मामले ऐसे हए जिसमें हमकी देखने की मिला कि उनकी जिन्ती सेवा करनी चाहिये थी. जितनी व्यवस्था करनी चाहिये थी बह करने में हम ग्रसमर्थ रहे। एक जरा सा जो खडवा के कैम्प मे व्यवस्था की गई वहा की ही हालन देख लीजिए। उपस्भापित महोदया, लगभग ११४ बच्चे वहा पर मर गए । वे वहा से ही मृत ग्रवस्था में ग्राए ऐसी बान नहीं है लेकिन ठीक व्यवस्था न होने के परिणापस्वरूप ११४ बच्चे मृत हो गए । तो क्या हम इसको ग्रपनी ग्रच्छी व्यवस्था का प्रमाणपद्ध समझकर सतीष कर ले ए। इसे ग्रपनी भयकर ग्रव्यवस्था का प्रमाणपत्र मानकर सबक ले सके कि ग्रच्छी व्यवस्था करने के लिये प्रेरित हो सके । इस मामले मे माननीय गप्त जी श्रौर श्री लोकनाथ मिश्र श्रि विमलकुमार मझालालजी चौर ड़िया]
ने काफी चर्चा की । तो हमको विशेष लक्ष्य
करके इस बात का प्रयत्न करना चाहिये कि
चो हमारे विस्थापित भाई वहा से झुलस
कर यहा ग्राए है उनकी मरहम पट्टी कर वे
ग्रीर उनको ग्रधिक न झुलसने वे ।

दूसरे, जहां तक व्यवस्था का सवाल है, व्यवस्था भी बहुत जल्दो जल्दी बदल दी जाती है। ग्रभी सेवल साहव के बारे में चर्चा की गई। मेरी समझ मे नही ग्राता हम क्यों बार बार लोगों को बदलते रहते हैं। अगर सचमच में एडमिनिस्ट्रेशन ने, शासन ने, ऐसा ठीक समझ करके ही बदला है तो हम चाहेगे कि हमारे मत्री महोदय उस इस्तीफे के कागज की एक प्रतिलिपि सदन के पटल पर रखने की कृपा करें जो श्री सेवल ने दिया है तब हम ससद के सदस्य भी समझ सकेंगे कि वास्तविक बात क्या है। हमारा णासन ठीक तरह से व्यवस्था करने नही देता श्रौर अपनी टांग ग्रडाने का काम करता है जिससे श्रन्छी व्यवस्था नहीं हो पाती, खर्ची भी बहत होता है और जो लक्ष्य हमे प्राप्त करना होता है वह भी नहीं कर पाता। इसलिये मै चाहगा माननीय मंत्री महोदय इसके बारे में कुछ करें।

दंडकारण्य की व्यवस्था के बारे में निवेदन हैं कि वहा पर तीन चार एजेन्सिया काम कर रही हैं। प्रान्तीय सरकारो और केन्द्रीय सरकार की एजेंसियो द्वारा वहां जो अलग अलग काम हो रहा है उसके परिणामस्वरूप कोई आपम में कोआर्डिनेशन वहां नहीं है। दडकारण्य प्रोजेक्ट उड़ीसा से संबंधित है, बिहार से सबधित है और हमारे केन्द्रीय सरकार से सबधित है और मध्य प्रदेश में मबधित है। इन चार एजेन्सियों से संबंधित होने के परिणामस्वरूप हम उनकी व्यवस्था ठीक नहीं कर पाने। केन्द्रीय शासन को चाहिये कि उस सारी जिम्मेदारी को अपने उत्पर ले और सारे क्षेत्र को केन्द्र शासित घोषत

करके उसकी व्यवस्था करनी चाहिये । वह क्षेत्र खर्च का क्षेत्र है--बिहार सरकार भी वह चाहती है, उड़ीसा सरकार भी वह चाहती है, मध्य प्रदेश सरकार भी वह चाहती है तो ऐसी स्थिति में केन्द्रीय सरकार ने उस सारे क्षेत्र को केन्द्रीय शासित क्षेत्र घोषित करके स्वय उसकी व्यवस्था करनी चाहिए, वरन हमको चाहिये कि उस धोव मे रेल की भी व्यवस्था हो, सड़कों की भी व्यवस्था हो, मिचाई की भी व्यवस्था हो, इस दिष्ट से केन्द्र के जो भिन्न भिन्न विभाग हैं उन्हें दिलचस्पी ले कर ये सारी व्यवस्थाएं करनी चाहिये ग्रगर हम सचम्च उनके प्रति सिन्सियर है, उनके लिये कुछ करना चाहते है, नहीं तो यह होगा कि रुपया जो आप खर्चा करेंगे उसमे अगर एक लाख रुपया देंगे तो उनके पास तक ४०,००० रु० भी नहीं पहच मकता है, ४०,००० रु० ऊपर ही ऊपर अपव्यय के रूप में खर्च हो जाता है। इसके कई उदाहरण है।

इस मांग के अन्तर्गत कुछ ऐसे भी केसेज श्राए जो बाहर ही बाहर लाच हए, उनकी डिग्रिया हइ । यह ग्रक्सर देखा गया, उपसभा-पति महोदया, कि कोई मामला कोर्ट मे चला। हमारी सरकार बड़ी ईमानदारी से और नीचे के कर्मचारी बड़ी इच्छा से चाहते है कि मुकदमे में सपाल हो मगर होता क्या है कि जो इन्डिविजग्रल इसमे इन्टरस्टेड रहता है उससे आफिसर भी मिल जाते है। यहां तक मुझे शिकायन मिली है कि चम्बल बांध योजना के अन्तर्गत एक कम्पनी थी, उसका मुकदमा चल रहा था तो हमारे केन्द्र के एक उच्च मंत्री महोदय ने हमारे यहां के मिनिस्टर को इस बारे में चिट्ठी लिखी कि उसके बारे मे जरा विचार करके कार्यवाही कर स्रीर वे मंत्री ऐसे वैसे नहीं कि जो सदाचार के सिद्धांत से पृथक अपने आपको मानते हों। -तो यह सब कुछ ठीक लगता नही । ग्रन्तबीधा श्रच्छा होगा श्रगर मुट्ठी वधी ही रहेगी नही तो मैं खोल दूंगा नाम ।

इस तरह से कोर्ट केसेज मे यह होता है कि व्यक्ति विशेष अपना विशेष प्रभाव जमाकर के भ्रोर भ्राफिस से कागजात गायब करके केस जीत जाता है। इसलिए सरकार को विशेष ध्यान रखना चाहिये कि जो लोग इस तरह के मामले डील करते है वे श्रानेस्ट श्रौर ईमानदार हो । एक मुकदमा ऐसा हम्रा कि एक बच्चे के ऊपर ट्रक बला दिया गया ग्रौर उसको मुग्रावजा नही मिला ; मेरी समभ मे नही आता कि सरकार ऐसे लोगो के वारिसो को मुग्रावजा क्यो नही देती है। थर्ड पार्टी इन्क्योरेस कानून के हिसाब से सरकार के ग्रलावा दूसरे लोगों पर लगता है लेकिन हमारी सरकार पर इसलिए नही लगता है कि हमारी सरकार इतनी कामनसेन्स वाली है कि प्रगर कोई भी दक ग्रयवा गाड़ी से दूर्घटना हो जायेगी तो वह उसको कम्पेन्सेट करेगी। लेकिन यहां पर मेरी यह बात समझ में नही ब्राई कि बच्चा ट्रक से दबकर मर गया, सरकार पर मुकदमा चला श्रीर ट्रक हाइवर जेल में गया लेकिन बाद मे उस बच्चे यानी मतक के वारिसो को, बच्चे के सरवाइवरो को कोई लाभ नही दिया गया और न कोई कम्पेन्सेशन ही दिया गया । उन लोगां को मामला कोर्ट में ले जाना पड़ा श्रीर बाद में वे लोग मुकदमा जीत गये श्रीर इस तग्ह से गवर्नमेंट को बाद में उन्हें पैसा देना पड़ा। मेरी समझ में यह बात नही श्राती है कि सरकार इस तरह का एटिट्युड क्यो नहीं लेती कि जब किसी थर्ड पार्ट्री का नुकसान होता है, किसी की जायदाद का नुकसान होता है तो जिस तरह से दूसरे मामलों में हमारी सरकार उसे रुपया दे कर मुक्ति पाना चाहती है उसी तरह से यहां पर क्यों नही करती है। इसलिए मैं यह कहना चाहता हं . . .

THE DEPUTY CHAIRMAN: How many minutes you will take, Mr. Chordia?

SHRI V. M. CHORDIA: Seven minutes.

THE DEPUTY CHAIRMAN. Then you will continue after lunch hour

The House stands adjourned till 2.30 PM.

The House then adjourned for lunch at thirty one minutes past one of the clock.

The House reassembled after lunck at half past two of the clock THE DEPUTY CHAIRMAN in the Chair.

भी विमलकुमार मन्नालालको चौरिइया:
उप सभापित महोदया, मै पूरक अनुदानों पर
चर्चा कर रहा था। एक विषय था विस्थापितों के बारे में, दूसरी चर्चा की थी कोर्टे
केसेज के वारे में और तीसरी चर्चा यह चल
रही थी कि जो ट्रक के द्वारा बच्चा मर गया
उसके कुटुबियों को मुश्राविजा दिया जाना
चाहिये। थर्ड पार्ट्री इंग्योरेंस लगता नहीं
शासकीय वाहनो के लिये, तो इस श्राशा से
नहीं लगता है कि शासन स्वयं अपने विवेक
से काम ले करके ऐसी दुर्घटनाओं के वक्त
मुआविजा देगा।

ग्रब जो एक मूलभूत ग्रावश्यकता है हमारे शासन की और जो उनका करंब्य है कि सुरक्षा की दृष्टि से देश को मजबूत किया जाय, में तो समझता था कि इन पूरक अनुदानों में सूरक्षा के बारे में हमारी मरकार मांग करेगी । हमारी सुरक्षा की स्थिति जिसके लिये सारी मूल जिम्मेदारी हमारी सरकार की है, इस दृष्टि से जैसे काश्मीर के बार्डर पर ग्रव्यवस्था चल रही है, उसके बारे में मैं समझता था कि सरकार कुछ करेगी स्रीर कुछ धन मांगेगी, पर वैसा हम्रा नही। हमारा सुरक्षा विभाग जिस तरह से बार्ड्र पर जागरूक चल रहा है, उस पर मुझे आश्चर्य होता है। मद्रास से ग्रपने नेवल का एक हवाई जहान उड़ कर चला जाता है श्रौर पता ही नही चलता है कि उसे कौन ले गया। जैसे जेब में [श्रो विमलकुमार मन्नालालजी चौरडिया]

रेख करके कोई चीज कोई श्रादमी ले जाय, बैसे ही उसको न जाने कौन उडा करके ले नया श्रौर हमारा सुरक्षा विभाग उनकी सुरक्षा करने मे श्रसमर्थ रहा। तो ऐसी स्थिति मे यह हम सारा बजट पास करे श्रौर पूरक अनुदान भी दे श्रौर जो मूलभूत हमारी श्रावण्यकता है उसके लिये हमारा जासन जागस्क न रहे, तो यह एक बडी शाचनीय स्थिति है। इस दृष्टि से मैं तो चाहता था कि हमारे चह्नाण साहब, जिनका सुरक्षा विभाग श्रभी भी इतना कमजोर है कि वह हमारी सुरक्षा करने मे श्रसमर्थ है, वे कुछ श्रौर वैसे मागते श्रौर देश की रक्षा व्यवस्था को मजबूत बनाते, मगर उन्होंने वैसा किया नहीं।

एक इसमे कृषि के बारे मे माग की गई है। ज्ञासन कृषि के भड़ार बनाना चाहता है। जो पहले भड़ार बनाये गये, उनमे बाहर के लोग किराया दे कर ग्रन्न रखते थे, ग्रपनी सामग्री रखते थे। कुछ ग्रौर भडारो को भी किराये पर लिया गया था श्रीर बफर स्टाक बना था, मगर वह बफर स्टाक, हमारे जब कृषि मत्नी सरदार स्वर्ण सिह थे, तो उन्होने उसका उपयोग ले लिया जनता को देने मे श्रौर फिर परिणाम यह हुया कि ग्राज फिर चर्चा चल रही है कि हम बफर स्टाक बनायेंगे, हमे धन की श्रावश्यकता है क्योंकि उसके लिये हम गोडाउन्स बनाना चाहते है। ग्राज यह स्थिति है कि सारी वैज्ञानिक प्रगति होने के बाद भी हमारी जो उसमे नुकसान की माला थी, वह एक प्रश्न के उत्तर में हमारे कृषि मती महोदय ने यह बताया कि २७ पर सेट थी। फिर वह डिटेरियोरेट हुई ग्रौर बढते वढते दूसरे साल में जा करके ६७ परसेंट हा गई । तो हमारे गोडाउन्स बनाते वक्त इन बातो का भी ध्यान रखा जाना चाहिये कि यह डिटेरियोरेणन की रेट बढने की ग्रपेक्षा भटे और ऐसा न हो कि धन लगा करके पोलिटिकल प्रेशर के कारण ऐसे स्थानो पर

उनको बनाया जाय जिसके परिणामस्वरूप जो लक्ष्य हम प्राप्त करना चाहते है उसको हम प्राप्त न कर सके ।

एक और हमारी सब से बडी ब्रावश्यकता है बच्चो को शिक्षा देने की । इस सम्बध मे खास तौर से हमारे देश मे योजनाए चल रही हैं। पोलिटेक्निक की व्यवस्था करने के लिये इसमे माग भी की गई है। मगर अप्रचर्य इस बात का है कि हम जो एक सोशल वैलफेयर स्टेट का नारा लगाते है, उसमे खाने को हम दे नही सकते, उसमे हम पीने को दूध दे नहीं सकते, श्रीर पानी होते हुये भी हम पवित्र पानी पीने के लिये दे नहीं सकते। शिक्षा के मामले मे यहा पर जो माग की गई है, उसका समर्थन करते हुए मैं यह कहगा कि ये दो हजार अप्लीकेशस देने वाले विद्यार्थी यह कहते है कि हम पढना चाहते है, मगर सरकार कहती है कि तुम कष्ट मत उठाग्रो, हम केवल ६०० विद्यार्थियो को पढायेगे । इस ग्रव्यवस्था का कारण क्या है ? इसका एक कारण यह है कि प्राइवेट व्यक्तियों को जो प्रोत्साहन देना चाहिये, जो श्राकर्षण देना चाहिये कि वे भी कालेजेज खोले, वे भी नये नये इस्टिट्युशम विद्यार्थियो के पढ़ने के लिये खोलें, हमारे विभाग के रूल्स और नियम ऐसे हैं जिनके श्रन्तर्गत वे इस श्रोर श्राकर्षित होते नही। वे लोग जो खर्च करना चाहते है, जिनमे एक भावना रहती है कि हम भी ऐसे इस्टिट्यू जस खोले जिनमे हमारे समाज के विद्यार्थी पढ सके स्रोर उन्नति कर सके, उनके लिये भी हमारे विभाग के ऐसे नियम है कि वे इस स्रोर म्राकर्षित होते नही । यदि प्राइवेट लोग। को नये नये इस्टिट्युशस खोलने के लिये उत्साहित किया जाय तो सारे विद्यार्थियो की समस्या हल हो जाय । इसलिये मैं निवेदन करूगा कि हमारे मत्नी जी अपने विभाग के रूत्स पर पूर्निवचार करे। भारतवर्ष मे ऐसे धनी लोग श्रभी भी विद्यमान है जो श्रपने क्षेत्र मे धन लगा करके ऐने इंस्टिट्यूगंस चलाना चाहते है और में समझताह कि उनको श्राकिष्त

करने के लिये विभाग को ग्रपने नियमा को काफी उदार बनाना चाहिये । हमारे शिक्षा मंत्री महोदय ने उस रोज बड़े जोर से कह दिया कि क्या णिक्षा मे ब्लैक मार्केटिंग चलती है। मै पूछता ह कि ब्लैक मार्केटिग स्राप किस काम म नहीं करवा रहे हैं। इसके प्रलावा श्राप लडको भो जो खाने को देते है. यह ठीक है कि आप प्रच छी भावना से देते है, लेकिन उसका परिणाम बह होता है कि वे मर जाते है। इसके लिये यदि मैं मईर करने का भी आरोप लगाऊ, तो वह कम नही होगा । ब्लैक मार्केटिय कहना ग्रापको बुरा लगा, मगर जिस व्यवस्था में बच्चों को **खाना देने** से उनकी मृत्यु हो जाये, यह ब्यवस्था श्रच्छी नहीं कही जा सकती। तो यह जो हमारी सरकार की नीति है, वह कुछ ठीक लगती नही।

उपसभापि महोदया, जैसा, कि मैने कहा बा कि मैं सात मिनट लूगा श्रापको घटी बजाने का मौका देना मैं नहीं चाहता।

श्री बन्द्र शेखर (उत्तर प्रदेग) : महोदया, मैं इस ग्रवसर पर केवल दो बाने प्रापके द्वारा इस सदन के सामने रखना बाहता हु । पिछले दिनो खाद्य समस्या पर जब चर्ची हुई, उस चर्ची में जो विवाद 'उठा, उसका जवाब देते हुये हमारे माननीय खाद्य भन्नी ने यह कहा था कि उत्तर प्रदेश की स्थिति कुछ खराब है, मगर उसकी बहुत बड़ी जिम्मेदारी वहा के प्रशासन के ऊपर है;क्योकि उन्होने सजग हा करके काम नही किया । मैं नही जानता कि किन विचारों से प्रेरित हो कर खाद्य मत्री ने यह बात कही थी। जिस तरह के भावण हये, उस विवाद म मैं नही पड़गा, लेकिन जो उन्होंने कहा उससे स्वप्ट परिलक्षित होता है कि खाद्य मुद्री जी उत्तर प्रदेश की समस्वाग्री के बारे मे उतने उत्सुक नही थे, जितनी राजनैतिक सफाई देने के बारे मे उनकी उस्सुकता जान पडती थी मैं वित्त मर्जी जी के जरिये उनसे निवेदन करूंगा कि वे ग्राज के श्रखवारो की रिपोर्ट पढ ले। उत्तराखड.

जो तिब्बत से लगा हुआ हिन्दुस्तान का क्षेत्र है, उसमे खाद्य समस्या बहुत जटिल हो गई है। यही हालत पूर्वी उत्तर प्रदेश की है। अच्छा होगा कि खाद्य मत्री और भारत सरकार इस बारे मे कुछ सोचे और वहा के बारे मे कुछ करने की काशिश करें।

महोदया, इस खाद्य समस्या को ले कर जो ग्रादोलन सारे देश में चल रहे हैं, मैं सफाई के तौर यह पर कह दूं कि मेरा उन ग्रादोलनो के साथ कोई सम्बध नहीं है। मै उन मादोलनो को उचित भी नही मानता जिस रूप मे वे किये जा रहे हैं। इस ब्रादोलन के प्रणेता डा० राम मनोहर लोहिया ने जो यह कहा कि सारे देश में अराजकता पैदा कर दो, मैं उन लोगो मे से नही हूं जो इस बात को पमन्द करे स्रोर न मै इन विचारों का समर्थक है। लेकिन माथ ही मैं ग्रदबं के साथ यह भ्रजं करूगा कि बहुत से ऐ ने लंगि जो देशभक्त हैं, जो देश सेवक है, जो समाज की सेवा करना चाहते है, वे ग्रगर जनता की मागो को ले करके कोई ग्रादोलन करते है, तो उनके प्रति सरकार का क्या रुख होना चाहिये। ग्राज ही सवेरे इसी सदन के एक माननीय सदस्य, श्री शिशिर कुमार जी ने मुझको टेलिकोन पर बताया कि माननीय वित्त मन्नी जी के जिला श्रारा मे श्रादोलन करने वाले लोगों को सड़क पर पकड़ पबढ़ करके भौर घसीट करके मारा गया। मै किसी श्रांदोलन का समर्थन करू या न करू, लेकिन किसी भी प्रदेश की सरकार आदोलन करने वालो के साथ इस तरह का व्यवहार, जैसा कि आरा जिले मे हुआ कि सत्याग्रह करने वालों के साथ हम्रा है जो लोग दकानों पर सामान खर द रहे थे या जो होटलो के भ्रन्दर बैठे हुये थे, उनको भी पकड करके मारा गया, मैं उचित नहीं कह सनता । इसी प्रकार माननीय प्रिय गुप्ता जी की एक जेल से दूसरी जेल मे दा दिनो तक मुमना पड़ा। एक जेल वालो ने कहा कि हम नही रखैंगं और दूसरी जेल वालो ने कहा कि हम नहीं रखेंगे। बिहार के पूर्णिया

श्री चन्द्र शेखर।

जिले मे गोली चली इसी तरह से हमारे मुल्का गोविन्द रेड्डी ने बताया कि मैसूर में गोलियां चली और भी कई जगहो पर मोलिया चली । यह सब क्या हो रहा है । मैं समझता हं कि कही पर गुंण्डागीरी हो रही हो. तो उसका दमन होना चाहिये. नेकिन खास तीर पर राजनैतिक कार्य कर्ताम्रो का ग्रगर कोई प्रदेश सरकार इस तरह से दमन करती हो तो भारत सरकार इसको चुप नहीं देख सकतो श्रोर न देखना चाहिये। मैं वित्त मन्नो जो से निवेदन कहंगा कि वह बिहार की सरकार को कहे कि भखी जनता की मांग को उठाने वाले लोगा को कभी संगीनों के बल से नहीं दबाया जा सकता ग्रौर इस तरह का जो काम करते हैं वह न देश की सेवा करते है, न समाज की सेवा करते हैं भौर न समाज के लिए कोई मर्यादा ने माते है। जो कुछ माज बिहार में हो रहा है, बो कुछ पूर्णिया में हो रहा है--गृह मती जी ग्रा गए है, मैं उनसे निवेदन करूंगा कि सरकार इन बातो का प्रन्त करे प्रन्यथा श्राप जाने-श्रनजाने में डा० राम मनोहर बोहिया के हाथों में इस देश की व्यवस्था को देने जा रहे हैं श्रीर इस बात के लिए मजबूर कर रहे हैं कि सारे देश मे ग्रराजकता फैले। मैं चाहुंगा कि हुकुमत भूख की आवाज उठाने वालों के प्रति ज्यादा सहानुभूति से, सौहार्द से, ज्यादा उदारता से भौर ज्यादा साहस से काम ले, यह नहीं कि ग्रपनी संकुचित मनोवृत्ति का प्रदर्शन इस बात में करे कि पादोलनकारियों को हमने दवा दिया ।

तो एक बात जो मैं यह कहना चाहता था श्रीर दूसरी बात मैं श्रापके जरिये से यह कहना चाहता हू कि श्राजकल दिल्ली में बादी ग्रामोद्योग भवन मे क्या हो रहा है। खादी कमिशन के जारे में, लेबर के सिलसिले में ग्राज बात ग्राई. मैंने यहां के लेबर मिनिस्टर को भी निवेदन किया है—खादी श्रामोद्योग भवन जो दिल्ली के ग्रन्दर है वहां पर एक लेबर युनियन है, ग्राई ॰

एन ०टी ०यु ०सी ०की युनियन है, कम्युनिस्ट युनियन नही है, सोशलिस्ट युनियन नहीं है, यह एक रिकगनाइज्ड यनियन है और वहां के मंत्री को बर्खास्त करने के लिए वहा के मैंनेजर ने एक जाली मुकदमा बनाया। महोदया, मेरे पास कापियां हैं, फोटोस्टेट कापिया है--- घुस दी गई वहां के कार्यकर्ताओं को. खादी भवन के पैसे मे से कि वे उस मंत्री 🛡 खिलाफ शहादत दें श्रीर उस शहादत के बल पर ग्राज उसकी डिसमिसल की नोटिस दी जा रही है। खादे। ग्रामाधोग भवन दिल्ली मे, यह हो रहा है। दो वर्ष से मैं कह रहा हं, उस समय जो मंत्री थे, उनसे मैंने कहा था, लेकिन आज भी इस खादी ग्रामोद्योग भवन मे जालसाजी हो रही है, चोरी हो रही है, कोई सुनने वाला नही है। श्राज सबेरे प्रश्न के समय मुझे ग्राश्चर्य हुग्रा कि प्रधान मंत्री ने कहा कि ऐसी कोई बात नहीं श्रौर दूसरे सदन में भोशल सिक्योरिटी के मंत्री ने कहा कि खादी कमीशन में गड़बडियां हैं, मकदमे चल रहे हैं, जाच हो रही है। उन गड़बड़ियो का ग्रगर कोई जिक्र लेबर यनियन का श्रादमी करता है, श्रमिक श्रान्दोलन का नेता करता है, जो कि आई ० एन ० टी • य • सी • का है, तो उसे निकाला जाता है। मैं माननीय अर्ज्न अरोडा से कहना चाहुंगा कि वे मजदूर नेता है, वह खादी भवन जांये ग्रीर वहां जाकर वहां के मजदरों को हालत को देखें। ग्राज उनको डिमिमस करते समय मैंनेजर क्या कहना है ? वह कहता है कि डिसमिस कर देंगे ग्रीर सुप्रीम कोर्ट तक सरकार के पैसे से लडेंगे और उसके बाद ग्रगर कम्पेनसेशन देना पड़ेगा, मुग्राविजा देना पड़ेगा तो वह हमारे घर से नही जायेगा। उस वक्त तो फिर माननीय वित्त मंत्री जी सप्लीमेंटरी डिमाड्स ले कर ब्रायेंगे ब्रौर कहेंगे कि लेबर मिनिस्ट्री को या खादी ग्रामोद्योग भवन को यह रुपया दे दां;क्योंकि मुम्राविजा देना है। तो मेरा निवेदन है कि इन बातों की जो जह है उसको देखना चाहिए । मैं मुबारकबाद जुरूर दूगा कि

श्रम विभाग के जो उपमत्नी है, उन्होने मुझ से वायदा किया कि वह इस मामले को क्खेंगे, लेकिन श्राश्चर्य होता है

श्री शिवानग्द रमील (हिमाचल प्रदेश) उन्होंने जब कह दिया तो फिर क्यो इसे उठाते हैं, क्या उन पर भरोसा नहीं है।

श्री चन्द्र शेवर इसीलिए अर्ज कर रहा हु। भरोसा होता तो इस बात को यहा नही कहता। मुझे ग्राश्चर्य है कि जिस समय यह पोल खुलभा शुरू हुई तो एक बहुत बड़े नेता जो श्राज खादी कमीशन के चेयरमैन हैं, उन्होंने कहा कि मोशल सिक्योरिटों के **अन्दर से इस** डिपार्टमेट को निकाली । तो यह काम किया जा रहा है ग्रीर इसके ऊपर पर्दा डालने की कोणिण की जा रही **है।** मैं वित्त **मद्गी** से कहगा कि ग्रापन इ'सको करोडा रुपया दिया है—मै नही जानता, लेकिन शायद ६० करोड या ६५ करोड रूपया तृतीय पचवर्षीय योजना मे इस खादी कमीशन को स्रापने दिया है--तो जरा इनके ऊपर नज़र रखिए, ज़रा इनकी कुछ रोकने की कोशिश कीजिए।

महोदया, एक दूसरी बात और कहुगा। जो भ्रष्टाचार हो रहा है भौर चल रहा है उस मिलसिले मे एक बात का ग्रौर जिक्र करना चाहगा जो कि मेरी नज़र मे एक दूसरी तरह का भ्रष्टाचार है। ग्रभी जो रिहैबिलि-टेशन मिनिस्ट्री है, इसके बारे मे एक दिन श्रौर बहस हई, काफी झडप हुई ग्रौर ग्राज फिर माननीय भूषेश गुप्त जी ने बहुत गम्भीर भ्रारोप लगाए । मैं माननीय रिहैबिलिटेशन मिनिस्टर से कहना चाहुगा कि उन बातो की सफाई होनी चाहिए। मैं उनसे इस बात मे एकदम सहमत हूं कि कोई भी सरकारी भ्रफसर चाहे वह कितना ही बडा हो, ग्रगर इस्तीफा देने की धमकी दे कर सरकार से कोई काम कराना चाहता है, तो काई भी मत्री जिसमे पुरुषार्थ होगा, शौर्य होगा, इसको बर्दाश्त नहीं करेगा, लेकिन ग्रग्गर उस भ्यादमी ने कोई स्रारोप लगाए हैं, तो उसकी जाच होनी चाहिए । मुझे भ्राश्चय होता है कि क्यो मिलमडल के लोग, सरकार के लोग चुप रह जायें ? उस विभाग के सिचव के खिलाफ ग्रारोप लगाए गए, वहा के दूसरे ज्वाइट सेकेंटरी—कौन साहव हैं, मुझे पता नहीं, जानसन या क्या हैं—के खिलाफ बातें की गईं । तो ये जो बातें भ्राई हैं, इनकी सफाई हानी चाहिए । मैं नही जानता कि उनके पीछे क्या है, कोई भाई-बिरादरी की बात है या कोई श्रौर झगडा है या कोई श्रौर बात है। लेकिन इसकी सफाई हानी चाहिये श्रौर जो रिहैबिलिटेशन मिनिस्ट्री के ऊपर श्रारोप लगाए गए हैं, उनकी सफाई होनी चाहिए ।

अन्त मे एक बात और कहूगा । हमारे मित्र चौरडिया साहब ने कहा कि एज्केशन मिनिस्ट्री ने पिछले दिनो बयान दिया था. मैं बड़े ग्रदब के साथ ग्रर्ज करूगा कि यह बयान देना कुछ उचित नहीं है। माननीय लोकनाथ मिश्र ने सही बात कही कि माननीय नन्दा जी, जो गृह मत्री हैं, वह कहते हैं कि भ्रष्टाचार है ग्रौर सूचना मत्नी कहती है कि भ्रष्टाचार नहीं है, हमारा देश ऐसा ही है, जैसा कि श्रीर देश हैं श्रीर ग्रब हमरी माननीय शिक्षा मली कहते हैं कि सबसे ब्री श्रगर चोर बाजारी कही है,तो शिक्षा मतालय मे है या शिक्षा के क्षेत्र मे है। मैं नही जानता कि जिस ब्रादमी मे जरा सी भी नैतिकता होगी, वह ऐसे विभाग का मत्नी रहना कैसे पसन्द करेगा, जिसमे सबसे बुरी तरह की चोर बाजारी होती हो ।

श्री ग्रर्जुन ग्ररोड़ा (उत्तर प्रदेश) विभाग मे नही ।

श्री चन्द्र शेखर : विभाग मे नही, तो शिक्षा के क्षेत्र मे सही, मगर शिक्षा मे ग्रगर सब से ज्यादा चोर बाजारी होती है, तो किसी भी व्यक्ति के लिए जो यह बयान देता है कि एक मिनट के लिए भी वहा बना रहना ठीक नहीं है । भी श्रर्जुन ग्ररोंड़ा उन्होने सब से ज्यादा नहीं कहा, उनका कहना था कि सबसे बुरी है।

श्री चन्द्र शेखर ठीक है, सबसे बुरी है, मै अपने को सुधार लेता हू।

एक दूसरी बात मै श्रौर कहना चाहता हूं। माननीय गृह मत्री ने लखनऊ मे बयान दिया कि ४० पालियामेट के मेम्बरों को एक कैपिट लस्ट अपने जेब मे रखे हुए हैं श्रौर उन्होंने कहा कि उम कैपिटलिस्ट ने मुझसे, माननीय गृह मत्री से, यह बात कही। उसके बाद अखबारों मे यह बात छपी। यू० एन० श्राई० के रिपोर्टर ने जो बहुत सचरित श्रौर भले रिपोर्टर है

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) It has been contradicted You know it perhaps

श्री चन्द्र शेखर वह काट्रैडिक्शन भी मेरे पास है। दूसरे दिन माननीय मत्नी जी दिल्ली से उसका काट्रैडिक्शन करते हैं, उसका खडन करते है और उस खडन मे—मै पूरा तो नहीं पढ़गा—उस बात का खडन करते हए वह कहते है

"In the same context, I said further that an industrialist helped 43 Members of Parliament in the election, and not that they were under his control"

बहं बात गृहं मत्नी ने किसके लिए कही, कौन वह ४३ मेम्बर है? मैं इसको अपने लिए अपमान समझता हू, मैं इसको भारतीय ससद् के लिए अपमान समझता हू कि भारतवर्ष का गृह मत्नी कहे कि ४३ पालियामेट के मेम्बर पूजीपतियों के बनाए हुए हैं या पूजीपतियों के हाथ में हैं। मैं गृह मत्नी की यह नैतिक जिम्मेदारी समझता हू कि वह जाच कराये और यह बताय कि वह कौन कैपिटलिस्ट हैं, बहं कौन पूजीपति है जिन्होंने इस तरह की हिम्मत की है कि बृह मंत्नी से कहा कि हमने ४३ मेम्बरों को खरीद रखा है या ये हमारी जेब के अन्दर हैं। महोदया, अगर यह नहीं होता है तो मैं समझता हू कि यह सारे भारतीय राष्ट्र के लिए अपमान है, यह सारे समद् सदस्यों के प्रति अवहलना की भावना है। ये जो सारे व्यापार होते हैं, काम होते हैं ये चलते रहेगें, तो इस देश में कोई भी व्यवस्था, कोई भी शासन ठीक ढग से नहीं चल सकता।

ग्रन्त में मैं फिर ग्रापसे यही निवेदन करना चाहगा कि मैने जो दो, तीन बाते कही है उन पर हमारे वित्त मती जी ध्यान दे **ग्रौ**र खास तौर से खादी ग्रामोद्योग भवन के बारे मे ध्यान दे. वहा की जो श्रमिक समस्या है। उसको देखे ग्रौर बिहार मे जो कुछ हो रहा है उसको भी देखे और बताये कि क्या हो रहा है। बिहार मे जो कुछ हुया है उससे किसी आदमी की गर्दन शर्म से अक जानी चाहिए, कोई शौर्य की बात नहीं है। वहां हम्रा क्या ? डा॰ राम मनोहर लोहिया ने कहा कि अठ्ठ-निया भौर चवन्निया कमेटिया बना कर गल्ला बाट लो. बाद मे पता चला कि वहा तो ४७ नये पैसे प्रति किलो पर सम्ते गल्ले की दुकानी पर गल्ला बिकता है, जो कि भ्रटठनिया भीर चवन्निया योजना से कम हम्रा। डा० राम-मनोहर लोहिया तो वहा जाते नही, इन म्रान्दोलनो मे म्रच्छे लोग, भले लोग, जिनको देश के प्रति प्रेम है, सुलझे हुए लोग जाते हे, गरीको की माग को रखने के लिए और वहा ग्रगर माननीय मत्री जी के प्रदेश की सरकार उनके साथ ज्यादती करती है, तो इसकी खोज खबर उनको लेनी चाहिए श्रौर मझे विश्वास है कि वह इस दिशा मे ध्यान देंगे।

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI) Madam, I am afraid I may not be quite accurate in my replies I understand that my Ministry was attacked by my hon friend, Mr Gupta, on the other side when I was not here and while replying to the criticism made I am depending on hearsay evidence so te say.

Madam, in the first place I would lodge a protest and I would appeal to the hon. Members of this august House, a House which is expected to maintain the highest and the richest conventions and traditions, that one of their biggest traditions is that nobody is criticised in the House who is not in a position to give an answer or a reply. Particularly in the case of officers the convention always has been that the fault of an officer is the Minister's fault. If my officer has gone wrong I am responsible for him. It is so for the purpose, Madam, that the morale of the services is maintain-For that purpose a convention has been established that in Parliament the conduct of civil servants is not criticised unless there be something which the Minister himself puts before Parliament. Here, Madam, an officer's conduct was discussed. not only that, if an officer resigns, a sort of lobby is created to support his case. Again, if he has complained against another officer, that officer is given all types of names. Now I am very sorry that an officer Mr. Johnson, who is one of the most efficient senior I.C.S. officers and who has good experience of administration, was openly criticised in this House. How can I keep the morale of my officers if they always have to face the risk of being criticised in an august House like this? Therefore, I lodged my humb'e protest and request this House which has to re-establish this practice, not to criticise officers by names.

SHRI BHUPESH GUPTA: Oh, I see.

Shri MAHABIR TYAGI: He talks with all affection when I am in the lobbies but here he quarrels. I can not help it.

Madam, I must say that I know Mr. Johnson. He is an experienced and efficient officer. He has given me no cause of annoyance so far as his office is concerned. I have no grouse against his efficiency. And his officiency is recognised not only by the Government but in the official cadre

also the general opinion about him is very good. I do not want to say anything further about him because even the praise given to an officer in this House is perhaps not very good. I would rather avoid giving praise to him because hon. Members might be provoked to criticise. Therefore, the best thing is that officers should not be discussed in this House.

SHRI BHUPESH GUPTA: Not even H. M. Patel!

Shri MAHAVIR TYAGI: Mr. Bhupesh Gupta has alleged that the Chief Administrative Officer had more powers than the Chairman of the Dandakaranya Authority, Mr. Gupta—he is also Mr. Gupta—who has resigned. That is a thing which might create some misunderstanding. I would, therefore, like to make it quite clear that the powers of the Chairman were defined by resolutions.

Madam, the Chairman of the Dandakaranya Development Authority is the representative of the Dandakaranya Development Authority. So whatever powers are vested in the Authority, the same powers are vested in the Chairman when the Authority is not in session. He is their representative. I have given a clarification in one of the meetings of the Dandakaranya Development Authority. I repeat, Madam. I said:

"That I was in general agreement with the concensus of opinion of the members of the Authority regarding the relative roles of the Chairman and the Chief Administrator. It was the intention of the Ministry that the main functions of the Chairman, who was selected for his maturity and experience, should be to guide and control the organisation through the Chief Administrator . . ."

He is to guide and control through the Chief Administrator.

". . . and t_0 plan and direct its activities. The Chairman has to exercise, on behalf of the D.D.A. gene-

3548

[Shri Mahavir Tyagi] ral supervision of the whole organisation and to ensure that the Chief Administrator and the field organisation function efficiently and in accordance with the policies laid down by the DDA'

He has the overall powers of control And there was no lack of power there But there is a thing which caused him a little annoyance, I think It is my doubt In his letter also he has mentioned I had further added -

"It would, therefore, not be fair to expect him to find time to attend to day-to day matters of administrative detail and field work"

That remark perhaps caused him some annovance That is my doubt, that he has no time to attend to dayto-day matters of administrative details and field work. It is for this reason that the Government have created another po t of a senior officer, namely, the Chief Administrator of the rank of a Joint Secretary for field work That was the division of work between the two officers

Madam, it is said that Mi Gupta had some complaint against corruption. I held very good opinion about Mr Gupta, Chairman of the Dandakaranya Development Authority, who has resigned But now after looking into the complaints which are put forward now in the House, I feel it was good that he resigned and I did well that I accepted the resignation. For it is a very serious thing against him I now understand that he had some cases of corruption but for ten months he slept over them and never reported those cases to the Government

SHRI BHUPESH **GUPTA** He brought them to the notice of the Government

SHRI MAILAVIR TYAGI I would request you to please allow me to proceed Let me have my say For ten months? It has been so, I have made enquiii s There is not a single

report against any officer alleging corluption, and if there was one in his knowledge, then I would expect from a senior officer like him, the Chairman of the Authority who has absolute powers to suspend him But he never suspended any officer I therefore feel that he was not effective If I were the Chairman, I would not allow corruption I would either report the matter to the Government or suspend the corrupt officer

SHRI BHUPESH GUPTA He has no real power.

SHRI MAHAVIR TYAGI He had power. My friend, power is power only when it is exercised. If one refuses to exercise his powers, he is powerless The powers are laid down in resolutions and Government decisions that in the absence of the Dandakaranya Authority he is vested with all the powers of the Authority

BHUPESH **GUPTA** He SHRI brought to the notice of the Government

SHRI MAHAVIR TYAGI He has also complained about the retrenchment of the post of a Vigilance Officer Well, Madam, I know the post was retrenched, but that was because the Dandakaranya Development Authority was asked to reduce its expenditure to the extent of Rs 2,50,00,000 So six or seven officers were retrenched This officer was one of them And the ground given was law and order

Madam, law and order is not in the hands of the Dandakaranya Development Authority The Dandakaranya area 18 30 000 sq miles It is spread over some portion of one State and over some portion of another There the respective police acts law and order purposes Therefore, it was decided that those police officers will look into those matters. But later on the post was again created It is not as if the post was suspended for good In the month of June, I think, that post had been created again. It was for Mr Gupta the Chairman, to

recommend the name to fill that post. But for three months, June, July and August, he did not fill that post. The post has been created and it would be filled in due course.

There are my friends who say that the Ministry is sitting over the complaints. I can give an undertaking to this House because, Madam this House is the guardian and the Government is subordinate to this House. Therefore, I feel that I shall have to abide your orders. In this House I undertake that if there is any complaintof course, it must be a precise complaint and not a complaint of a general nature, because it is very difficult to enquire into complaints of a general nature. Suppose somebody says there is corruption. This is too wide a complaint and I cannot have a grip over it -complaints of specific character, specific cases, I assure this House that they would be looked into. Now my colleague, who has had good experience and very good reputation, is the Chairman now. And on his behalf I say that we undertake to enquire into any case of corruption or of any other nature

'Another complaint was that the T.A. claims were exorbitant. It is an area of 30,000 sq. miles. It is like a State. Officers, most of them seniors as well as junior officers, have to go from one end to the other. Reclamation is going on there. There are engineering works and so many other things. For that purpose they have to go to the headquarters and come back. There were two villages when we started and now there are 114 villages. But you will be surprised that I also looked into the list of T.A. bills and found that the previous Chairman, Shri Sen, who had his own reputation, his T.A. bill averaged Rs. 536 per month but in the case of our friend, the outgoing Mr. Gupta who has complained against the exorbitant T.A. expenditure, his monthly Bill comes to Rs. 916 although he had no field work to see. He was in overall charge but his allowance comes to Rs. 916 while the

previous Chairman's average was Rs. 536. In this way things went up. I do not blame it on Mr. Gupta alone but I feel that the fault is his. During my tenure if there is any fault in the Ministry, I am ultimately responsible whosoever commits the mistake. Likewise I will accuse the Chairman ultimately for the lapse on the part of his subordinates. I need not take much time.

3 P.M.

I am told that there was also some mention to the effect that the Chief Administrator did not permit visitors to see Mr. Gupta. I cannot imagine it

SHRI BHUPESH GUPTA On a point of order. He is distorting me right and left.

THE DEPUTY CHAIRMAN: Let him finish.

SHRI BHUPESH GUPTA: On a point of order he should yield.

Shri MAHAVIR TYAGI: I will not yield. I am in possession of the floor. Your right is to criticise and mine is to defend. I must defend

SHRI BHUPESH GUPTA: I will allow you . .

SHRI MAHAVIR TYAGI: In deence I want to submit that if there is a complaint and others do not allow anyone to see me, and I a King? Or am I an executive officer? It is only a nincompoop who will say that people did not allow visitors to come and see him. What he? He was himself moving about. Again from the record I ean quote. Even much earlier, in Mr. Sen's time the same Chief Administrator had issued a circular to all officers that whenever they came to the Headquarters it was their duty to see the Chairman and pay a courtesy call. That standing order is still there. Every officer is asked as a rule to see the Chairman and pay a courtesy call [Shri Mahavir Tyagi.] or at least receive orders from him. It is not as if people were not allowed to see him.

Then there was an objection raised that ten extra units of tractors have been suggested for outside work, outside Dandakaranya. That is also ob-What should I do? Other jected to. States have offered land to me for reclamation for the refugees. I have to reclaim the land. Shall I take the Dandakaranya tractors which are already working? Therefore ten more units are added because I have to reclaim not only in Chanda district, not only in Maharashtra, not only in Mysore but also in Assam or other places. For purpose ten units have been ordered. I am trying to get exchange; I am afraid whether I shall be able to get. The sooner I get the better,

Again there was mention that the crop is very poor. I have not the exact information about it. I may say that I will look into the matter but may I again assure this House that this Ministry, I announce here and now, is not a political portfolio. I declare it as a joint family affair of the whole House, of all parties. There is no question of party politics in the matter of giving relief to these refugees, displaced persons. Every Party, I know, is sincerely interested in it. should I take it as a party portfolio?

Although I belong to a Party Government, the work of my Ministry is open to every hon. Member, Every hon. Member is welcome to give suggestions and to point out my lapses also so that I can put them right. I hope that my friend would not misunderstand me. With these words, I close.

THE DEPUTY CHAIRMAN: Mr. Gupta may ask for any clarifications.

Suri BHUPESH GUPTA: My point is—not complaint because he says I am affectionate—I asked him to be present here yesterday and he was not here. I wish he had heard what I

said. He had been told what had said and naturally he has been somewhat misled in the matter. said that my information is that the officers were discouraged from meeting the Chairman, What Mr. Gupta said or not I do not know. Like that many things he has distorted. What I wanted to say here with regard to corruption cases is, I specifically stated, one, that the matter had been brought to the notice of the Government to other than the Home Minister at the end of June and on the suggestion of the Home Minister the Chairman of the D.D.A. met Mr. Kohli, Director of the Investigation Bureau, Later on he met Mr. L. P. Singh. This is the report here. Therefore the matter has been brought to his notice and again in letter to him it was pointed out that there was waste, that plans were not properly conceived. executions were bad and he wanted also to see Three times he tried but there him. was no opportunity given. fore it is not as if things had not been brought to his notice. My regret is—this is my last—that Tyagi after taking over should have had a free and frank discussion with the Chairman of the D.D.A. Board for one day, two or three days together so that he could thrash out the problems, understand things from him but my regret is-I am complaining against him-he permitted himself to be carried in this matter by the Secretary of his Department and by Mr. Johnson who may or may not be efficient I am not concerned with it—but this is the position. The result has been very very bad. All the refugees will tell you this.

Shri MAHABIR TYAGI: I am glad that my friend spoke in a better spirit just now but I must confess that whatever I had said in the beginning was based on hearsay. I do not know what exact words he used but with regard to the officers, my Secretary or others preventing Mr. Gupta from seeing me, I say that his information is wrong because he had seen me when he wanted to, and he discussed with me that he wanted to resign. I assured him that

my meaning was not to reduce his power but to give him wider powers. He went away. His resignation came from Calcutta where he could not see me and as I read the resignation, I sent him a reply by wire saying 'I accept your resignation'. There was no question of his seeing me. If at all after the resignation, if he wanted to see me he is even welcome to-day I shall welcome him any time. There is no such question.

SHRI B R BHAGAT Madam, the main burden of the discussion was on rehabilitation and the Minister Rehabilitation was good enough to explain the matter very fully. My task is lightened I have only one or two matters to refer. One is about the Oil India and the arrangements for a motel near Palam aerodrome The complaint was that no tender was ssued and it has been given surreptitiously to some one person. Of course it can be given only to one person but the fact of the matter is that the IOC. which has also the marketing organisation has taken upon itself, along with marketing of petroleum, the work of specialising in the running of inotels and it is an autonomous organisation. It has its own rules of business Therefore we cannot interfere in the dayto-day matters but as the question has been raised, I got this information from them I am told, because motel running is a specialised job and particularly when it is a new enterprise in this country they got in touch with the reputed hoteliers in Delhi and four or five of them sat with them and discussed with them.

SHRI LOKANATH MISRA: So it was a negotiation?

Shri B R BHAGAT. Ultimately they settled the deal with one of them. So I think there is nothing irregular or anything bad about this matter.

Then a number of hon Members mentioned about the ill-treatment of the political leaders or agitators in the State from which I come, or my neighbouring State, Uttar Piadesh.

This matter comes under the purview of the State Governments and there is not much that I can say here except to say that . . .

SHRI BHUPESH GUPTA Your State is Bihar

SHRI B R BHAGAT: Yes, as representative of Bihar it is my duty to be in touch with my State, and if such a thing happens, certainly we should all be concerned about it.

SHRI BHUPESH GUPTA: It is notorious for ill-treatment of political prisoners

SHRI AKBAR ALI KHAN: A running commentary.

Shri B. R. BHAGAT: I can assure the hon. Members that since this question has been mentioned, the Home Minister who is here will get in touch with the State Governments and find out the facts More than that I cannot say much, because it is a matter of law and order where, primarily, the State Governments are concerned

Thank you

The DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN We shall now take up the clause clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B R. BHAGAT: I move:

"That the Bill be returned"

The question was proposed

SHRI LOKANATH MISRA Madam Deputy Chairman

THE DEPUTY CHAIRMAN The time allotted was only one and a half hours and we have already

SHRI LOKANATH MISRA I will take only one minute

THE DEPUTY CHAIRMAN I am sorry The question is

"That the Bill be returned"

The motion was adopted.

THE DEPUTY CHAIRMAN. The next Bill

THE HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1964

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) Madam Deputy Chairman, I beg to move

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954, as passed by the Lok Sabha, be taken into consideration"

Madam this is a very small measure and is a non-controversial one. It is really a consequential amendment, if I may say so. As the House is aware this House passed the Constitution (Fifteenth Amendment) Bill under which the age of retirement for the High Court Judges was raised from sixty to sixty-two years. Under the High Court Judges (Conditions of Service) Act, under section. 14 thereof, they are eligible for pension when they attain the age of sixty years. Now, when this House has

passed this Amendment to the Constitution and raised their age to sixty-two years, naturally, they would be eligible for pension when they reach the age of sixty-two years. So the only change that this Bill envisages is in making that change in section 14 of the High Court Judges (Conditions of Service) Act, of raising the age from sixty to sixty-two years. That is one change.

The second change that is sought to be made in clause 2 of this Bill is that if the High Court Judges who were already serving on the date on which this Constitution Amendment passed, that is, on 5th October, 1963, want to retire when they attain the age of sixty years, they should permitted to do so, that is, they should not then be told that as they have not reached the age of sixty-two years they are not eligible for pension, that they must go on up to sixtytwo, that is to say, those Judges who had been serving all along and who were actually in service on the date this Amendment which passed, that is on 5th October 1963. they can retire at the age of sixty years, if they so wish This is second amendment

And the third amendment is that in the matter of the transfer of Judges from one High Court to another. which we have now been doing, even the High Court Judges of Jammu and Kashmir are transferable from that State to any other State Now, when they are transferred from Jammu and Kashmir State to other States and if they retire from other States, their services in Jammu and Kashmir State should be taken into consideration for purposes of pension, as is the case with the other Judges also As the House knows, under the Presidential Order we have extended so many subjects the jurisdiction of Election Commission the jurisdiction of the Supreme Court, the Customs. excise and labour laws, to extend to the State of Jammu and Kashmir also So the third amendment which